

FILE NO. P. -11J. of 1908.

1908.

GOVERNMENT.
OF
EASTERN BENGAL & ASSAM.

JUDICIAL DEPARTMENT.

JUDICIAL -A.

May 1908.

NO. 1.

Delegation of Power to the Commissioner, Surma Valley and Hill
Districts, regarding the grant of permission to Pleaders and
Mukhtears to appear in the civil and criminal cases in British
Courts in the District of Khasi and Jaintia Hills.

26

*P. (Pleasants)
Inall*

FILE No. P.-11J. of 1908.

1908.
GOVERNMENT
OF
EASTERN BENGAL & ASSAM.

JUDICIAL DEPARTMENT.

JUDICIAL—A

May 1908.

No. 1.

Delegation of power to the Commissioner, Surma Valley and Hill Districts, regarding the grant of permission to Pleaders and Mukhtears to appear in the civil and criminal cases in British Courts in the District of Khasi and Jaintia Hills.

REFERENCES TO FORMER CASES.

Department, date, and Nos., or File No. and year.	Brief Title of File.
Home, A, Dec. 1903, Nos. 278-279.	Relaxation of the restrictions on the employment of legal practitioners to the British Courts of the Khasi and Jaintia Hills.

H.—50.

REFERENCES TO LATER CASES.

Department, date, and Nos.	Brief Title of File.
Judl., B, May 1908, Nos. 1-13. (I. C.—21J. of 1908.)	Appeal by Brahmanando Datta, a pleader in the Shillong Courts, against the order of the Deputy Commissioner, suspending him to practise.

114 July 14 = 91-93 (711)
Index B July 18 = 4-4 (P-49)
May 19 = 43-49 (P3J)
B, June 24 = 914-23
B, Dec 9 = 37-41
June 1903 = 57
(To be continued on back, if necessary.)

PAPERS OTHER THAN PROCEEDINGS.

I.—Printed.
Notes and orders.

II.—Not printed.
Nil.

FILE No. P.-11J. OF 1908.
1908.

GOVERNMENT OF EASTERN BENGAL AND ASSAM.

JUDICIAL DEPARTMENT.

JUDICIAL—A.

MAY.

No. 1.

Delegation of power to the Commissioner, Surma Valley and Hill Districts, regarding the grant of permission to Pleaders and Mukhtears to appear in the civil and criminal cases in British Courts in the District of Khasi and Jaintia Hills.

TABLE OF CONTENTS.

No. 1.—To the Commissioner, Surma Valley and Hill Districts, No. 5163J., dated the 5th December 1907.

FILE No. P.-11J. of 1908.

NOTES.

JUDICIAL—A, MAY 1908.

No. 1.

Delegation of power to the Commissioner, Surma Valley and Hill Districts, regarding the grant of permission to Pleaders and Mukhtears to appear in the civil and criminal cases in British Courts in the District of Khasi and Jaintia Hills.

Extracts from Notes and Orders on File No. 1C.-21J. of 1908, regarding the case of Srijut*

* Judl., B, May 1908, Nos. 1-13 *Brahmanando Datta.*
(1C.-21J.).

* * * * *

It is for consideration whether the powers vested in His Honour by letter No. 529 Misc.—5353J., dated the 25th November 1903, should not be delegated to the Commissioner. I think they should be.

* * * * *

17th November 1907.

J. E. WEBSTER.

Secretary,

As proposed.

23rd November 1907.

L. HARE.

[To the Commissioner, Surma Valley and Hill Districts, No. 5163J., dated the 5th December 1907.]

5 pages

GOVERNMENT OF EASTERN BENGAL AND ASSAM.

JUDICIAL DEPARTMENT.

JUDICIAL—A.

May 1908.

Delegation of power to the Commissioner, Surma Valley and Hill Districts, regarding the grant of permission to Pleaders and Mukhtears to appear in the civil and criminal cases in British Courts in the District of Khasi and Jaintia Hills.

No 1.

No. 5163J., dated Shillong, the 5th December 1907.

From—The Under-Secretary to the Government of Eastern Bengal and Assam, Judicial Department,

To—The Commissioner, Surma Valley and Hill Districts.

In continuation of this office letter No. 5138J., dated the 2nd December 1907,

No. 529 Misc.—5353J., dated Shillong, the 25th November 1903, from the Secretary to the Chief Commissioner of Assam, to the Deputy Commissioner, Khasi and Jaintia Hills.

I am directed to forward a copy of the letter, noted on the margin, regarding the procedure for the grant of permission to pleaders and mukhtears to appear in civil and criminal cases in British Courts in the district of the Khasi and Jaintia Hills, and to say that the Lieutenant-Governor is pleased hereby to delegate to the Commissioner, Surma Valley and Hill Districts, the powers therein reserved to the Chief Commissioner.

(1000. 1000 (50-1000-1000))